

ITEM NO.2

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CRIMINAL APPEAL Diary No(s). 17734/2022

(Arising out of impugned final judgment and order dated 12-05-2022 in OA No. 1135/2019 18-01-2022 in OA No. 1135/2019 passed by the Armed Forces Tribunal)

BRIG SK GUPTA (RETD)

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.89898/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.89899/2022-EX-PARTE STAY and IA No.89897/2022-LEAVE TO APPEAL U/S 31(1) OF THE ARMED FORCES TRIBUNAL ACT, 2007)

Date : 06-07-2022 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE J.K. MAHESHWARI
(VACATION BENCH)

For Petitioner(s) Mr. Sanjiv Sen, Sr. Adv.
Mr. Mohan Kumar, AOR

For Respondent(s) Mr. Balbir Singh, ASG
Mr. R. Balasubramanian, Sr. Adv.
Mr. Shyam Gopal, Adv.
Mr. Arvind Kumar Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Permission to file the appeal is granted.

Issue notice.

Mr. Arvind Kumar sharma, learned counsel appearing on behalf of the Union of India, accepts notice.

In the meanwhile, there will be stay of the attachment orders subject to the condition that the petitioner shall report to the Commandant, Base Hospital, Delhi Cantonment every week on Monday at 11:00 A.M.

(MANISH ISSRANI)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)